## Amending IPC and CrPC to deal with racial attacks on people of NER

2300. SHRI MAJEED MEMON: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government is considering to amend Indian Penal Code (IPC) and Criminal Procedure Code (CrPC) to deal more sternly with racial attacks against people from North Eastern Region (NER);

(b) whether anytime line has been fixed in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) On the basis of the Bezbaruah Committee recommendations, a proposal in this regard has been referred to the Legislative Department of Ministry of Law and Justice. No time line has been fixed as the matter involves legislative process.

## Infiltration through sea route

2301. SHRI ANUBHAV MOHANTY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) in order to check the infiltration of terrorists from the sea side, what action has been taken to avoid the 26/11 kind of situation;

(b) what action Government has taken to check the small boats which can avoid or escape the notice of coastal patrolling; and

(c) how may such cases of infiltration have been reported during last six months ending 31st December, 2014?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) To check the infiltration of terrorists from the sea side and to check the small boats, the following measures have been initiated.

- (i) Establishment of three-tier arrangement for protection and maritime security of the country by the Indian Navy, the Indian Coast Guard (ICG) and the Marine Police of the coastal States and Union Territories.
- (ii) Coastal Security Scheme (Phase-I), implemented from 2005-06 to 2010-11. The coastal States/UTs have operationalized 73 coastal police stations, 97 check posts, 58 outposts and 30 barracks. The Coastal States/UTs were provided with 204 boats, 153 jeeps, 312 motor cycles and 10 Rigid Inflatable Boats (RIBs) for surveillance offshore and onshore.

- (iii) Implementation of Phase-II of the Coastal Security Scheme, commenced w.e.f. 1st April, 2011 over a period of 5 years, where States/UTs would be provided with 131 Marine Police Stations, 60 jetties, 10 Marine Operation Centres, 225 boats, 131 four wheelers and 242 motorcycles.
- (iv) Registration of all sea-going vessels including fishing vessels has been made mandatory.
- (v) Installation of Automatic Identification Systems for above 20 mtr. Vessels to track their movements is being ensured by DG (Shipping). For less than 20 mtr. Size boats Government is examining the various modalities for installation of Proprietary transponder in consultation with stake holders.
- (vi) Establishment of four Joint Operation Centres at Mumbai, Vishakhapatnam, Kochi and Port Blair.
- (vii) Establishing Coastal Surveillance Network (CSN) comprises 46 stations having RADAR, day/night camera and weather sensors.
- (viii) Establishing National Automatic Identification System (NAIS) networks comprises 74 Automatic Identification System (AIS) receiving stations along the coastline.
- (ix) Establishment of nine additional Coast Guard Stations.
- (x) Installation of VTMS in all the major ports and a few non major ports to monitor and regulate the movement of ships.
- (xi) Establishing institutional arrangement at States and district level for coordination among various agencies including ICG and Navy.
- (xii) Strengthening of intelligence sharing mechanism through Multi Agency Centre (MAC) Subsidiary Multi Agency Centre (SMAC) among all the security agencies.
- (xiii) Issuance of bio-metric cards to coastal population and to the fishermen and issuance of card readers to the user agencies.
- (xiv) Demarcation of the area of Coastal Police Station.
- (xv) Notifying the fish landing points and monitoring thereof.
- (xvi) Mapping of vital details such as locations of Marine Police Stations, fishing landing points, non fishing landing points, hospitals, railway stations, customs 'naka', bomb disposal facilities etc. on the map of all, the coastal States/UTs.
- (xvii) Colour coding of fishing boats.

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(xviii) Sustained deployment of 25-30 Indian Coast Guard Ships per day at sea and on an average 8-10 aircrafts deployed daily for maritime aerial surveillance.

(c) During the last six months, 21 foreign fishing boats along with 204 crew were apprehended for poaching in Indian waters in violation of Maritime Zones Act, 1981 and one suspect terror boat was intercepted by the Indian Coast Guard on the midnight on 31st December, 2014.

## Stopping freedom fighters pension to dependents in Kerala

2302. SHRI M.P. ACHUTHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government has stopped/cancelled payment of Swatantrata Sainik Samman pension/family pension to the dependents of some freedom fighters with retrospective effect in Kerala recently and beneficiaries has been asked to pay back the pension received so far; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) During the course of ongoing verification of pensioners receiving Central Freedom Fighter Pension through various Public Sector Banks, anomaly in disbursement in case of some of the dependent family pensioners have been observed. Under the Swatantrata Sainik Samman Pension Scheme, 1980, dependent spouse/unmarried and unemployed daughters (upto three daughters) of the freedom fighter pensioner are eligible for dependent family pension. The dependent family pension wrongly disbursed to the ineligible dependents by the banks in various States including that of Kerala and not covered under the Scheme has been stopped and recovery ordered.

## Extension of Sixth Schedule provision to ADCs of Manipur

2303. SHRIMATI AMBIKA SONI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Autonomous District Council (ADCs) that exist in the North Eastern States, the State and district-wise, details thereof;

(b) whether it is a fact that except ADCs of Manipur, all are under Sixth Schedule to the Constitution of India and if so, the Constitutional Status of ADCs of Manipur;